

Demands for worsted fabrics and readymade garments abroad

3076. PROF NAUNIHAL SINGH: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that there has been an emerging demand from various countries for worsted fabrics and for readymade garments;

(b) if so, the names of those countries and the estimated demand for both the products in each country;

(c) whether it is a fact that Government have projected exports in the Ninth Five Year Plan, if so, the details thereof;

(d) whether it is also a fact that pre-loom and post-loom processing facilities specially in decentralised sector are highly inadequate; and

(e) if so, the steps taken by Government to provide them?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) and (b) Yes, Sir. There has been an emerging demand for worsted fabrics from the E.U., Canada, the U.A.E., the U.S.A., Singapore and Saudi Arabia and for readymade garments from the U.S.A., the E.U., Canada, the U.A.E. and Australia etc.

(c) No, Sir, Government have not yet made projections for exports for the Ninth Five Year Plan period.

(d) and (e) The processing facilities, specially for the decentralised sector, require to be modernised. To motivate this sector to take up modernisation, the Government have given various incentives, which inter-alia include the liberalisation of the industrial policy, permitting imports of capital goods freely for setting up processing units in the country; import of capital goods including those for the processing sector at concessional rate of duty against an export obligation and the reduction in the import duty of some specified capital goods for the processing sector, from 25% to 10%.

Fresh talks with Bangladesh on repatriation of refugees

3077. SHRI SURESH PACHOURI: SHRIMATI JAYANTI PATNAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to take a fresh talks with the new Government of Bangladesh for the repatriation of Bangladeshi refugees from the country particularly from the North-East;

(b) if so, the details thereof;

(c) whether Government have done by any census of Bangladesh refugees in Tripura, Arunachal Pradesh and other parts of the North-East; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) Yes, Sir. The Foreign secretary of Bangladesh was in Delhi recently in August, 1996. During his visit, the Bangladesh side expressed its willingness to take back the remaining Chakma refugees. Bangladesh also agreed to consider the suggestion that a group of recently elected Members of Parliament from the Chittagaon Hill Tracts Area may visit the refugees camps and encourage the refugees to return to Bangladesh.

(c) and (d) The office of Registrar General, India has not done any special census of Bangladesh refugees in Tripura, Arunachal Pradesh and other parts of the North-East.

New national highways in Karnataka

3078. SHRI GINDAPPA KORWAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that no new National Highways have been declared in the State of Karnataka since 1972;

(b) if so, the reasons therefor;

(c) whether Government have recently received any proposals from the Karnataka Government for declaration of Mysore-Srirangapatnam-Bidar road as National Highway; and

(d) if so, the decision taken thereon?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATRAMAN): (a) No, Sir.

(b) Does not arise.

(c) and (d) A proposal from the Government of Karnataka has been received for conversion of Mysore-Srirangapatnam-Biryur-Gulbarga-Humnabad State road as National Highway, but due to resource constraints, it has not been possible to declare this road as National Highway.

ISI activities along the Indo-Nepal border

3079. DR. MAHESH CHANDRA SHARMA:
SHRI RAMDAS AGARWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the increasing activities of ISI of Pakistan on the neighbouring borders of India particularly on Indo-Nepal border;

(b) if so, whether India and Nepal have so far taken any concrete measures/mechanism so that the open border between them is monitored and better regulated to prevent terrorists and smuggling activities;

(c) whether any official level talks between India and Nepal were held recently in this regard; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) Yes, Sir.

(b) and (d) Home Secretary led a team of officials to Nepal in March, 1995 and held detailed discussions with his counterparts and other senior officials of HMGN. He also called on the then Deputy Prime Minister and Home Minister of HMGN. The I.G.P. Nepal alongwith a team of senior police officials visited India in February, 1996 and held detailed discussions with his counterparts in Central Govt. as well as some of the State Govts. Subsequently Foreign Minister of HMGN visited India in June and August 1996,

and our perception regarding rise in activities of Pakistan ISI on the Indo-Nepal border were conveyed. As a result, the Divisional Commissioner, Distt. Magistrates and Suptd. of Police of border Distts. of UP, Bihar, West Bengal and Sikkim are having bi-monthly discussions with their Nepalese counterparts, on the border related issues including information sharing regarding the activities of undesirable people, subversive and terrorist elements all along Indo-Nepal border.

As a result of the above interactions, several steps have been initiated, namely, carrying of some identification papers to establish identity by both Nepalese and Indian citizens on all flights to and from India & Nepal, advance passenger information system for all the flights between India and Nepal and providing a stop list of Indian Nationals to HMGN. Check posts all along the border are being strengthened and concerned State Govts. have been asked to intensify patrolling along the border by specially deputed Task Forces of State Police. Intelligence gathering, in addition, all along the border, has been overhauled and better coordination between the various State and Central agencies has been brought about.

मध्य प्रदेश में विशेष बल की तैनाती के लिए वसूली हेतु देय धनराशि

3080. श्री राधवजी: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) मध्य प्रदेश विशेष सशस्त्र बल को अन्य राज्यों में तैनात किए जाने के कारण 1 जून, 1996 की स्थिति के अनुसार मध्य प्रदेश सरकार द्वारा केन्द्रीय सरकार से कितनी धनराशि वसूल किया जाना शेष है;

(ख) क्या यह धनराशि प्रदान कर दी गई है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं और यह धनराशि कब तक प्रदान किए जाने की संभावना है?

गृह मंत्री (श्री इन्द्रजीत गुप्त): (क) से (ग) इस विषय पर जारी निर्देशानुसार छूट प्राप्त वर्ग के राज्यों के मामले को छोड़कर मध्य प्रदेश सशस्त्र बल की बटालियनों की तैनाती के लिए भुगतान उधार लेने वाले राज्य/केन्द्र शासित प्रदेश द्वारा किया जाना है। छूट प्राप्त वर्ग के राज्यों के मामले में भुगतान, मध्य प्रदेश सरकार से आवश्यक व्यौरे प्राप्त होने पर, गृह मंत्रालय द्वारा किया जाएगा।